

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 407
IB/637/ND/2023

IN THE MATTER OF:

Kalpa Commercial Limited	...	Applicant
Versus		
Meratask Enterprises Private Limited	...	Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Mr. Piyush Tandon, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Company Secretary on behalf of the applicant is present through video-conferencing. This Tribunal by order dated 12.04.2024 directed the respondent to file reply within one week. Mr. Piyush Tandon, Learned Counsel for the respondent has appeared through video-conferencing and has submitted that settlement talks are going on between the parties. A last and final chance is granted to the respondent to file reply within one week, with a copy in advance to the other side, failing which, the next step will follow. List this matter on 22.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)